

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8760/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(Cr1) No. 6910/2019 (II)

Date : 16-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mudit Sharma, AOR
Ms. Nandini Sharma, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Siddharth Luthra, Sr.Adv.
Mr. Satwik Misra, Adv.
Mr. Anmol Kheta, Adv.
Ms Udita Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that due to some misunderstanding, he is not ready for the arguments in the present special leave petition.

List the matter after three weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)